

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2005/970/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Moushumi De,
Member, MACT No. 3,
Kamrup (M),
Guwahati, Assam.

Dated Guwahati, the ⁹⁰¹ 3 February, 2023.

Sub:- **Earned leave with retrospective effect.**

Ref:- Your letter No. MACT No. 3/2022/31 dtd. 30.01.2023.

Madam,

With reference to the above, I am directed to inform you that your prayer for **Earned leave for 11 days with retrospective effect from 17.01.2023 to 27.01.2023** (prefixing 13.01.2023 to 16.01.2023 and suffixing 28.01.2023 & 29.01.2023), has been granted. Further, you are asked to hand over charge retrospectively to the Member, MACT No. 2, Kamrup (M), in his absence the District & Sessions Judge, Kamrup (M) and in her absence the in-charge District & Sessions Judge, Kamrup (M).

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2005/971-974/A, dated , 03-02-2023

Copy to:

1.The Principal Accountant General (A&E), Assam, Guwahati for information.

A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

2. The Member, MACT No. 2, Kamrup (M), Guwahati, Assam.

3. The District & Sessions Judge, Kamrup (M), Guwahati, Assam.

✓ 4. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Sd/-